


NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER : TP (HC)/8 & 9 /CAA/2017
NAME OF THE TRANSFEROR. : BRIGHT SHARES AND STOCKS PVT LTD
NAME OF THE TRANSFERRE : SOUTH INDIA STOCK BROKING SERVICES PVT
LTD
UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	SRINIVASAN	Counsel for Objector (NSDL)	
2.	PRAKASH GOOLANEY	Counsel for Transferor Transfer.	R. Subramanian for Bright Transferor, Adv R. Subramanian

ORDER

Counsel for petitioner present. Counsel for objector present and filed a memo praying to issue notice to SEBI in view of the reasons mentioned in the memo. Counsel for petitioner stated that he has not received copy of the memo. Counsel for objector is directed to furnish a copy of the memo to the other side to enable them to file a reply on the next date of hearing. Counsel for the objector stated that they need to get the report of the Official Liquidator for filing rejoinder and sought time for the same. The order dated 23.8.2017 is extended till the next date of hearing. Time extended at request. Put up on 11.10.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy
Member (Judicial)